

Extra increments to Hindi Officers by Banks

3984. SHRI KAPIL VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that four nationalised banks viz. Canara Bank, Vijaya Bank, Syndicate Bank and Corporation Bank give four extra increments to their newly appointed/existing Hindi Officers;

(b) if so, whether other nationalised banks also provide four extra increments to their newly appointed/existing Hindi Officers, if not, the reasons therefor;

(c) whether four subsidiary companies of Central Insurance Corporation also give four extra increments to their newly appointed/existing Hindi Officers; if not, the reasons therefor; and

(d) by when the other nationalised banks and Insurance companies are likely to grant four extra increments to their newly appointed/existing Hindi Officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) Government have advised all public sector banks in July, 1987 that Hindi Officers should be appointed in Junior Management Grade Scale-I (Rs. 1175—2675) and consequently there is no provision for grant of four increments on their direct recruitment.

(c) No, Sir. There is no such provision under the Rules.

(d) Does not arise.

Deteriorating customer service of the Bank of Baroda

3985. SHRI V. GOPALSAMY:
SHRI T. R. BALU:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some Members of Parliament had brought to the notice of Government about the deteriorated customer service of Bank of Baroda, Chanakyapuri;

(b) if so, whether any enquiry has been conducted into the issues raised and what action has been taken on each issue;

(c) how many officials/staff are presently posted at this branch and among them, how many have completed more than three years of service;

(d) whether the branch would be overhauled by transferring all those who have completed more than three years of service and if not, the reasons thereof; and

(e) if the answer to part (d) above is in the negative, what other steps are going to be initiated immediately to improve the customer service at this branch?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) Yes, Sir. Recently a complaint has been received from an Hon'ble Member of Parliament. The Zonal Manager of the Bank at Delhi has been directed to look into the complaint and ensure better discipline at the branch with a view to improving its service to the customers.

(c) to (e) Bank of Baroda has reported that out of a complement of 8 officers, 17 clerks and 9 subordinate staff, 4 officers, 8 clerks and 2 substaff, have completed three years or longer service at the branch. Action to transfer officers who have completed three years service and award staff who have completed five years service at the branch is in hand as per the present rules of the bank.

Cars for M.P.s. from army disposal quota

3986. SHRI BEKAL UTAHI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government allot ambassador cars from army disposal quota to Members of Parliament; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ PATIL): (a) Yes, Sir,

(b) An Ambassador car is allotted to a Member of Parliament on receipt of a specific request from him. The car is allotted from Defence Surplus Stock of the Ordnance Depots on "as is where is" basis. Depending on the availability of vehicles, the requests received are attended to on a "first come first served" basis. The allottee is required to collect the car within a period of 90 days from the date of issue of the authority letter. The price of the car is fixed annually on the basis of the average price fetched in the auction of similar vehicles in the previous years. Not more than one Ambassador car is allotted to a Member of Parliament.

Indo-FRG Co-Ordination in Research and Development

3987. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether India and the FRG are to co-ordinate their research and development in several frontier areas of science and technology; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) and (b) India and FRG have bilateral arrangements for cooperation in Science & Technology involving various agencies and organisations with specific programmes in their respective areas of interest. These include:—

- Standards, materials, aeronautics;
- Remote sensing, space communication technology, computer networking;

- Production and application of radio-isotopes for peaceful purposes, radiation protection and safety devices, nuclear & solid state physics and nuclear chemistry;
- Monitoring of air pollution and water pollution and soil erosion;
- Biotechnology;
- Bio-medical research.

Schemes to Reduce Unemployment

3988. SHRI AJIT P. K. JOGI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have studied the impact of Self Employment Programme for Urban Poor (SEPUP) on the total problem of unemployment of educated youth in Urban areas;

(b) if so, whether this scheme has succeeded in substantially reducing the level of unemployment in cities; and

(c) if not, what other schemes/projects Government are contemplating to implement to reduce growing unemployment and resultant frustration among the urban youth?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) Under the Self-Employment Programme for Urban Poor (SEPUP) introduced from 1.9.1986, loans have been disbursed in 2.67 lakh cases involving Rs. 85.46 crores while under the Scheme for Self-Employment for Educated Unemployed Youth (SEEUY), during the last four years of its operation, loans have actually been disbursed to 6.56 lakh eligible applicants amounting to Rs. 1046.62 crores. Both SEPUP and SEEUY are expected to reduce unemployment and also improve the economic status of the beneficiaries.